

however, been requesting the Chief Justices of the High Courts, Chief Ministers and the Governors of the States, from time to time, to initiate proposals for filling up of the present and anticipated vacancies during the next six months. The creation and filling up of vacancies is an on-going process and no time-limit can be set for filling up of all the vacancies.

Right of Judges to strike

1282. SHRI JANESHWAR MISHRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the judges of the Lower Courts, High Courts and Supreme Court have right to go on strike under the provisions of the Constitution of India; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) No, Sir. No such right is available to the judges, under the Constitution of India.

Fast Track Courts

1283. SHRI SUDARSHAN AKARAPU: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Fast Track Courts set up in the country as on the 31st March, 2004;

(b) the number of Fast Track Courts proposed to be set up during Tenth Five Year Plan, State-wise;

(c) whether the Law Commission has taken up any study to further streamline the procedures for speedy disposal of the pending cases; and

(d) the amount sanctioned and spent under the scheme as on the 31st March, 2004?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):
(a) As on 31st March, 2004, 1370 Fast Track Courts have been set up all over the country.

(b) A Statement showing the number of Fast Track Courts to be set up for the period of 5 year i.e. 2000 to 2005, State-wise is enclosed (See below)

(c) The Law Commission in their various Reports (namely 124th, 176th and 188th Reports) had recommended certain procedures for speedy disposal of pending cases.

(d) The total sanctioned amount is Rs. 502.90 crore. As on 31st March, 2004, Rs. 410.18 crore have been released by the Ministry of Finance to various States for setting up of Fast Track Courts, out of which Rs. 133.90 crore have been spent.

Statement

Number of Fast Track Courts to be set up State-wise for the period of five years i.e. 2000-05

Sl. No.	Name of the State	No. of FTCs Earmarked
1	2	3
1.	Andhra Pradesh	88
2.	Arunachal Pradesh	5
3.	Assam	20
4.	Bihar	183
5.	Chhattisgarh	31
6.	Goa	5
7.	Gujarat	166
8.	Haryana	38
9.	Himachal Pradesh	9
10.	Jammu & Kashmir	12
11.	Jharkhand	89
12.	Karnataka	93
13.	Kerala	37
14.	Madhya Pradesh	85
15.	Maharashtra	187
16.	Manipur	3
17.	Meghalaya	3
18.	Mizoram	3
19.	Nagaland	3
20.	Orissa	72

1	2	3
21.	Punjab	29
22.	Rajasthan	83
23.	Sikkim	3
24.	Tamil Nadu	49
25.	Tripura	3
26.	Uttaranchal	45
27.	Uttar Pradesh	242
28.	West Bengal	152
TOTAL :		1734

Pending cases

1284. SHRI MATILAL SARKAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the numbers of suits lying pending in High Courts and Supreme Court for the last three years;

(b) the number of suits lying pending upto June, 2004, State-wise;

(c) whether there is any plan to set up a new High Court in Tripura, having second highest population in the North-East, considering the distance and inconveniences for the people to come to Guwahati;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):

(a) The number of suits pending for the last 3 years in the Supreme Court and in High Courts are shown in the Statement enclosed (See below).

(b) The information regarding number of suits pending upto June, 2004 are being obtained from all the High Courts and on receipt of the information, the same will be laid on the Table of the House.

(c) The Guwahati High Court has informed that there is no plan to set up a new High Court in Tripura at present.

(d) and (e) Question do not arise.